

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Petition(s) for Special Leave to Appeal (C) No(s).  
26462-26465/2014

SRI SRI RAMA MANDIRA DEVELOPMENT COMMITTEE

Petitioner(s)

VERSUS

STATE OF ODISHA & ORS.  
(with office report)

Respondent(s)

WITH

SLP(C) No. 26467-26470/2014

(With appln.(s) for permission to file SLP and Office Report)

SLP(C) No. 26471-26474/2014

(With appln.(s) for permission to file SLP and Office Report)

SLP(C) No. 26476-26479/2014

(With appln.(s) for permission to file SLP and Office Report)

SLP(C) No. 26481-26484/2014

(With appln.(s) for permission to file SLP and Office Report)

SLP(C) No. 26485-26488/2014

(With appln.(s) for permission to file SLP and Office Report)

SLP(C) No. 26489-26492/2014

(With appln.(s) for permission to file SLP and Office Report)

SLP(C) No. 26493-26496/2014

(With appln.(s) for permission to file SLP and Office Report)

SLP(C) No. 121-124/2015

(With appln.(s) for permission to file SLP and Office Report)

SLP(C) No. 10309-10312/2015

(With appln.(s) for c/delay in filing SLP and Office Report)

Date : 13/10/2015 These petitions were called on for hearing today.

For Petitioner(s)

Mr. V. K. Monga, Adv.

Mr. Ashok Panigrahi, Adv.

For Respondent(s)

Mr. Som Raj Choudhary, Adv.  
Mr. Abhishth Kumar, Adv.  
Mr. R. Sathish, Adv.  
Mr. Sibho Sankar Mishra, Adv.  
Mr. Suwendu Suvasis Dash, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

SLP(C) No. 121-124/2015

Service of respondent Nos.6 and 9 is complete but none has entered appearance.

Respondent Nos.4, 5 and 8 are yet to be served. The Id. Counsel for the petitioner to take fresh steps to effect service.

Registry to report the status of the remaining respondents.

SLP(C) No. 10309-10312/2015

Respondent No.4 has yet not filed the counter affidavit. The Id. Counsel for the respondent has requested for complete set of the pleadings. Petitioner to provide the same to the said respondent within one week. Counter affidavit be filed within four weeks thereafter.

For remaining respondent Nos.1 to 3, petitioner still to take fresh steps to effect service.

SLP(C) Nos.26462-26465,26467-26470,26471-26474,26476-26479  
26481-26484,26485-26488,26489-26492 and 26493-26496/2014

Counter affidavit of respondent Nos.1 to 3 and 5 has yet not been filed. The Id. Counsel for the respondent - State has

mentioned that the complete set of the pleadings has yet not been provided. Petitioner to provide the same within one week. Counter affidavit be filed within four weeks thereafter.

Proper proof of dasti service qua respondent Nos.8 and 9 is still awaited. Petitioner to file the same within four weeks.

List again on 14.1.2016.

(RACHNA GUPTA)  
Registrar